

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

O.A.No.582/99  
M.A.No.556/99

(X)

Hon'ble Shri Justice V.Rajagopala Reddy, VC(J)  
Hon'ble Shri Govindan S. Tampi, Member(A)

New Delhi, this the 29th day of November, 2000

Shri Parmanand  
s/o Shri Lalmani  
r/o 6/500, Trilokpuri  
New Delhi.

... Applicant

(None)

Vs.

1. Union of India  
through The Director General  
Directorate General of Foreign Trade  
(Ministry of Commerce)  
Udyog Bhawan  
New Delhi.
2. The Joint Director General  
Office of the Joint Director General of  
Foreign Trade (Ministry of Commerce)  
South-East Wing, New Marine Lines  
Church Gate  
Bombay.
3. Central Employment Exchange  
M/o Labour (D.G.E. & T.)  
2A/3 ASAFT Ali Road  
Kundan Mansion Building  
New Delhi.
4. Directorate of Employment  
Employment Exchange-Chhatra Marg  
University of Delhi. .... Respondents

(By Shri V.S.R.Krishna, Advocate)

O R D E R (Oral)

Justice V. Rajagopala Reddy:

The present OA is filed questioning the order dated 18.9.1995 whereby he was removed from service as Junior Hindi Translator.

2. We find that the above order which is under challenge ~~is~~ also ~~been~~ the subject matter of

Q88

(18)

challenge in OA No.137/99 which was dismissed ~~on~~ on 1.2.1999 on the ground of latches. If the applicant ~~has~~ any grievance against the said order, he has a remedy by way of review but filing of a fresh OA on the same cause of action cannot be ~~permitted~~ ~~maintained~~. The OA is accordingly dismissed. No costs.

(GOVINDAN S. TAMPI)  
MEMBER(A)

(V.RAJAGOPALA REDDY)  
VICE CHAIRMAN(J)

/RAO/